

**CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH**

C.P.111/98

in

O.A.No . 16/92  
~~Case No.~~

**Date of Decision:** 26.3.99

Shri R.R.Sipai

: Petitioner(s)

Mr.K.C.Bhatt

: Advocate for the petitioner(s)

Versus

Union of India & Ors.

: Respondents

Mrs.Avani Mehta

: Advocate for the Respondent(s)

**CORAM**

**Hon'ble Mr. V. Radhakrishnan : Member(A)**

**Hon'ble Mr.P.C.Kannan : Member(J)**

**JUDGMENT**

1. Whether Reporters of Local papers may be allowed to see the judgment?
2. To be referred to the Reporter or not? *N*
3. Whether their Lordships wish to see the fair copy of the Judgment?
4. Whether it needs to be circulated to other Benches of the Tribunal?

Shri R.R.Sipai,  
Ex.EDDA/CA  
Zazam (Varahi) -385 360  
(Advocate: Mr.K.C.Bhatt)

: Applicant

**Versus**

The Union of India through:

1. Shri Y.G.Modi  
Or who is holding the charge of  
S.D.I. (P) Radhanpur S/Dn.  
Radhanpur-385 340.
2. Shri Patel,  
Or who is holding the charge of  
The Superintendent of Post Offices,  
Banaskantha Division,  
Palanpur-385 001.  
(Advocate: Mrs.Avani Mehta)

: Respondents

**: ORAL ORDER :**  
**: C.P. NO. 111 OF 1998 :**  
**IN**  
**: O.A. NO. 16 OF 1992 :**

**Date: 26.3.99**

Per : Hon'ble Mr. V. Radhakrishnan : Member (A)

Heard Mr. K.C. Bhatt, counsel for the applicant and Mrs. Avani Mehta, counsel for the respondents.

In spite of the order issued by this Tribunal on 5-5-98, the respondents have not taken any action to re-instate the applicant. The respondents are bound to obey the orders of the tribunal unless it is stayed by a superior Court. The respondents are therefore directed to reinstate the applicant immediately subject to the outcome of the appeal, if any and arrears of backwages may pend decision of the appeal. Accordingly, C.P. is disposed of with liberty to the applicant to file a fresh C.P., in case the orders are not

:3:

implemented by the respondents within four weeks from the date of receipt of a copy of this order. *Notice discharged.*

*P.C.Kannan*  
(P.C.Kannan)  
Member(J)

*VRK*  
(V.Radhakrishnan)  
Member(A)

Pt

CENTRAL ADMINISTRATIVE TRIBUNAL, DELHI

Application No.

GP/111/98

of 19

Transfer Application No.

Old Writ. Pet. No. ....

CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided)

Dated: 09/04/99

Countersigned.

PS  
21/4/99

Section Officer/Court Officer.

Signature of the Dealing Assistant

CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD

CAUSE TITLE CP/111) 98 in on 16/12/92

NAME OF THE PARTIES Mr. R. R. Sippel

## VERSUS

4.07 803

CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD

CAT/JUDICIAL SECTION

SUBMITTED

Original Petition No. CP / 111 / 98 in OA / 16 / 92

of \_\_\_\_\_

Miscellaneous Petition No. \_\_\_\_\_

of \_\_\_\_\_

Mr. R.R. S. Patel

Petitioner(s)

VERSUS

U.O.T

Respondent(s)

This application has been submitted to the Tribunal by Shri K. C. Bhatt Under Section 19 of the Administrative Tribunal Act, 1985. It has been scrutinised with reference to the points mentioned in the Check List in the light of the provisions contained in the Administrative Tribunal Act, 1985 and Central Administrative Tribunals (Procedure) Rules, 1985.

The application has been found in order **and** may be given to concerned for fixation of date.

The application has not been found in order for the reasons indicated in the Check List. The applicant advocate may be asked to rectify the same within 14 days/draft letter is placed below for signature.

Assistant

*Ch. J. Patel*

Section Officer (W) *R. Patel*

By. Registrar (W) *G. Patel*

Registrar (Consecre)

FORM NO. 3  
( See Rule 11 )

CENTRAL ADMINISTRATIVE TRIBUNAL, AHMEDABAD BENCH, AHMEDABAD.

Diary No. 119/98 199

C.P. (Civil/Criminal) 1998 Date 11/6/92

Between

Mr. R.R. Sipai Petitioner(s)

By

Mr. K.C. Bhatt

(Name of the counsel, if any)

And

The O.O.T. Respondent(s)

By

(Name of the counsel, if any)

Subject : Contempt (No. ) Department: 905 (No. 2)

REPORT OF THE SCRUTINY OF CONTEMPT OF COURT PETITION (CIVIL/CRIMINAL)

1. Whether the name (including as far as possible, the name of father/mother/husband), age, occupation and address of the petitioner(s) and the respondent(s) are given ?

Note : Where respondent is an officer, his name, designation and office address alone are enough.

2. Whether the parties impleaded as petitioner(s) and respondent(s) are proper ?

Note : In case of Civil contempt for disobeying the order of the Tribunal, it is the party in whose favour the direction is issued that can be impleaded as petitioner and the party against whom the direction is issued can be impleaded as the respondent.

(b) In case of Criminal contempt, the party who is alleged to have committed contempt, that can be impleaded as respondent.

3. Nature of the Contempt (Civil or Criminal) and the provisions of the Act invoked ?

4. (a) Date of alleged Contempt :

(b) Date of filing of the Contempt Petition :

(c) Whether the petition is barred by limitation under Section 20 of the Contempt of Court Act, 1971 ?

✓ 4

✓ 8

✓ 10

- N.A

Civil

515798

14/11/2/98

5 (a) Whether the grounds and material facts constituting the alleged contempt are given ? Yes

(b) Whether the grounds and facts alleged in the petition are divided into paragraphs and numbered ? Yes

(c) Whether the petition is accompanied by supporting documents or certified/photostat (attested) copies of the original thereof ? Yes

(d) If the petitioner relies upon any other document(s) in his possession, whether copy of such document(s) is/are filed alongwith the petition ? Yes

(e) Whether the petition and its annexures have been filed in a paper-book form and duly indexed and paginated ? Yes

(f) Whether three complete sets of the paper-books have been filed ? Yes

(g) Whether equal number of extra copies of paper-books have filed in case there are more respondents than one ? Yes

6. Whether the nature of the order sought from the Tribunal is stated ? Yes

7. Whether the petition is supported by an affidavit sworn to by the petitioner verifying the facts relied up on ? Yes

Note : No affidavit is required if the motion is by Attorney General/Solicitor General/ Additional Solicitor General. Yes

8. Whether the petitioner or his Advocate have signed the petition indicating the place and date ? Yes

9. In case of Civil Contempt whether the petition is accompanied by a Certified copy of the judgment/ decree/order/writ/undertaking alleged to have been disobeyed by the allegei contemper ? Yes

10. (a) In case of Criminal Contempt, not covered by Section 14\* of the Contempt of Courts Act, whether the petitioner has produced General/ Solicitor General/Additional Solicitor General ? No

(b) If anot, whether the petition contains the reasons thereof ? No

11. Whether the petitioner had previously made a contempt petition on the same facts ? If so, have the following been furnished :  
(a) Number of the petition  
(b) Whether the petition is pending ?  
(c) If disposed of, nature/result of the disposal with date : Yes

12. Whether the draft charges are enclosed in a separate sheet ? Yes

\* Contempt committed in the presence of or hearing of the Member(s).

FOR ATTENTION :

Orders on the administrative side have to be obtained from the Chairman/Vice Chairman or Member designatred in case of action for criminal contempt, as required by Rule 7(ii) before placing for preliminary hearing.

Section Officer

Deputy Registrar

Registrar

COST 119/98 C-II  
K.C. Bhatt  
Honored Advocate for Plaintiff  
and Second set 6 (2)  
14/12/46  
P. Registrar C.A.T.  
A. 1227

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH.

CONTEMPT PETITION (CIVIL) NO. 11 of 1998.

in

Original Application No.16 of 1992.

1) Shri R.R.Sipai ... Petitioner.

Ex.EDDA/CA Zazam B.O.(Varahi) 385360.

V/s.

282  
(2) The Union of India through

i) Shri Y.G.Modi,

S.D.I.(P) Radhanpur Sub.Dn.,

Radhanpur-385 340.

ii) Shri S.B. Patel

or who is holding the charge of

the Supdt. of Post offices,

Banaskantha Dn., Palanpur 385 001.

Sub.: CONTEMPT PETITION (CIVIL).

I N D E X

7 to 11

02. A-01 Oral order of the CAT

dt. 5-5-98 in OA/16/92.

03. A-02 ~~Order dt.~~ <sup>Cancelled</sup> in MA.

04. A-03 SP & Palanpur No.B2/80/P.Man. 12 to

Exam./98. dtd. 3-7-98.

04. A-03 P.M.Palanpur No.PF/Pman/98 13

05 A-04 dt. 8-8-98.

06 A-05 dt. 7-7-98 SDI Radhanpur no B2/86/17/EDB-LM/98 13

Date. 05 SDI Radhanpur no B2/EDB/22/98 13

14-12-98 dt 18-7-98 Keshav  
Ahmedabad. 07 A-06 Draft charge - 16 ( K.C. Bhatt )

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

CONTEMPT PETITION (CIVIL) No. 11 of 1998.

in

Original Application No.16 of 1992

1) Shri R.R.Sipai,

Ex. EDDA/CA Zazam (Varahi) 385 360.

v/s.

(2) The Union of India through

i) Shri Y.G.Modi,

or who is holding the charge of

S.D.I.(P) Radhanpur S/Dn.

Radhanpur. 385 340.

ii) Shri Patel,

or who is holding the charge of

the Supdt.of post offices,

Banaskantha Dn. Palanpur-385 001.

3) Particulars of the order against which application

is made :

Non implementation of CAT Ahmedabad

:2:

oral order dated 5-5-98 in OA/16/92 with total malafide intention.

4) Jurisdiction of the Tribunal:-

The applicant declares that the subject matter against which he wants redressal is within the Jurisdiction of the Tribunal.

5) Limitation.

The applicant declares that the application is within the limitation prescribed in sec.21 of the Administrative Tribunal Act.

6) Realex Facts of the case :-

The facts of the case are given below.

6.1. The applicant was working as EDDA/CA Zazam w.e.f.8-8-89 and his services were terminated by oral order w.e.f. 28-9-91 arbitrary.

6.2. The applicant had approached before the Hon'ble Tribunal and the Hon'ble Tribunal had given oral order dated 5-5-98 in OA/16/92 as under.

Para 5:- In the facts and circumstances, we come to the conclusion that the verbal order of

termination of services of the applicant was illegal and is quashed. We direct the respondents to reinstate the applicant against any available vacancy and if not available against the next vacancy which may arise. The applicant shall also be entitled to 50% the backwages. The applicant shall take action within a period of three months from the date of receipt of a copy of the order. The application is disposed of accordingly. No costs.

6.3) The applicant had approached before the respondent authority and the S.D.I.(P) Radhabpur had issued the order under his No.B2/App/EDA/Ludara/78 dated 7-7-98 for his posting as to EDA Ludara (xxx) (Deodar).

The said order when the applicant had gone to join the post of EDDA Luxara were treated as cancelled.

6.4) The respondent authority had approached

before the Hon'ble Tribunal for grant of extention for the implementation of the oral order of the Hon'ble Tribunal and the Hon'ble Tribunal had granted time upto 9-10-98.

6.5) The following posts in ED cadre are vacant as on today.

- i) ED Packer Bhildi.
- ii) EDDA Ludara (Deodar).
- iii) EDDA/CA Javantri (Radhanpur).

6.5) There are vacant posts in ED cadre, even though the respondent authority had cancelled the orders and not issue further order with total malafide intention. It is the malafide intention of the respondent authority.

7) Details of remedies exhausted :-

The petitioner has approached before the respondent authority but no action is taken.

8) Matter not pending with any other court etc.:-

The petitioner further declares that the matter regarding which the petition has been filed

is not pending before any court of law.

(9) Relief(s) sought:-

~~XXXX~~ In the circumstances as narrated above, the petitioner prays for the following relief.

- i) The respondent authority be please directed to implement the oral order dated 5-5-98 in OA/16/92 without loss of time.
- ii) There were vacant posts and therefore it is a malafide intention not to implement the oral order of the Hon'ble Tribunal and hence the respondent authority be please punished suitably for the purity of the administration.
- iii) The respondent authority be please directed to pay the cost of this petition as there is malafide intention of the respondent authority to cancell the posting order of the petitioner as it is the insult of the order of the Hon'ble Tribunal.
- iv) Any other suitable relief may kindly be granted.

Date. 14/2/98

Ahmedabad. *Solemnly declared*

*Keshavlal*  
R.R.Sipai

R.R.Sipai  
( R.R.Sipai)

Signature of petitioner.

:6:

A F F I D A V I T

I, R.R.Sipai Ex.EDDA/CA Zazam, age adult,  
residing at zazam do hereby state on oath ~~not~~ that  
what is stated herein above is true to my personal  
knowledge, information and belief and I believe the  
same to be true and correct.

Solemnly affirmed at Ahmedabad on the 14th  
day of December,1998.

R.R.Sipai  
( R.R.Sipai)

Deponent

Solemnly affirmed by Shri R.R.Sipai before me to whom  
I personally know.

K.C.Bhatt  
( K.C.Bhatt )

Advocate.

CD

A-1

CAT/J/

CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH

O.A.N.O. 16/92  
T.E. NO. 1

DATE OF DECISION 05.05.1998

Shri R.L. Sipai

Petitioner

Mr. K.C. Bhatt

Advocate for the Petitioner(s)

Versus

Union of India and Others

Respondent

Mr. P. Safaya

Advocate for the Respondent(s)

Hon'ble Mr. V. Radhakrishnan, Member (A)

Hon'ble Mr. P.C. Kannan, Member (J)

TRUE COPY

QABZ  
G.C.T.  
SALI

Rajabhai Rajabhai Sipai,  
Ex. E.D.C.A./D.A.,  
Zazam B.O.  
(Varachha) 385360  
(Banaskantha Div.)

(Advocate: Mr. K.C. Bhatt)

8  
... Applicant

VERSUS

1. Union of India through  
The Director-General,  
Department of Posts,  
Ministry of Communication,  
Parliament Street,  
New Delhi - 110 001.
2. The Chief Postmaster-General,  
Gujarat Circle,  
Ahmedabad - 380 001.
3. The Supdt. of Post offices,  
Banaskantha Division,  
Palanpur - 385 340.
4. The Sub-Divisional Inspector of  
Post Offices,  
Radhanpur Sub Division,  
Radhanpur - 385 340.

(Advocate: Mrs. P. Saranya)

... Respondents

ORAL ORDER

05.05.1992

Dated: 05.05.1992

Before Hon'ble Mr. P.C. Kannan, Member (J)

This application under section 19 of the Central  
Administrative Tribunals Act has been filed by Shri R.R.  
Sipai against the Chief Post Master General, Gujarat Circle  
and others challenging the oral termination of services of  
the applicant as communicated to him by the EDCPM Zazam,  
Banaskantha Division on 28.9.91 (Annexure A-1). The appli-  
cant was appointed as Extra Departmental Mail Carrier and  
Delivery Agent (EDC/A.) Zazam B.O. (Banaskantha Division).

Contd... 2/

9  
with effect from 08.08.89. The applicant was continuously working on 28.9.91, however, till 28.9.91, till the date of termination of his service. On 28.9.91, the EDBPM informed him that he was discharged from service by the orders from Head Office of Post Offices, Raipur. The applicant has served the department for over 24 months. The applicant has stated that he is protected under the provisions of Section 251 of Industrial Disputes Act, 1947 as he completed more than 240 days in a year and that the termination order is liable to be quashed as the Respondents has not followed the correct procedure under the I.D. Act.

2. The relief sought for by the applicant reads as follows:-

- (1) The impugned order no. nil dated 28.9.91 of the B.R. Zazam be quashed and set aside and the respondent be directed to re-instate the applicant in service with all consequential benefits of backwages as in job from 28.9.91, the date of his termination of services.
- (2) The respondent authority be directed to regularise the services of the applicant from 8.8.1989 as he is continuously working on vacant post.
- (3) The respondent authority be directed to pay the cost of this application as the applicant is a very low paid servant and the termination of services without any fault on the official, with malafide intention of respondent no. 4.

3. The respondents have filed their reply. It was admitted by the respondents that the applicant was working as

10

EDC/DA from 8.8.87 to 28.1.91 as claimed by the applicant. However, it was submitted that the applicant could not be regularised as EDC/DA as he did not fulfil the educational qualifications and also that he was not sponsored by the Employment Exchange. In the circumstances, the services of the applicant was discharged by the civil order. The respondents also produced copy of the relevant instructions in this regard (Annexure h-2) and also produced a copy of the school certificate produced by the applicant (Annexure R-3). As the applicant was not appointed on a regular basis, the respondent contended that his services could be terminated at any time without notice.

4. We have heard the learned advocates for the parties and also perused the records. There is no dispute about the fact that the applicant was working as EDC and also completed more than 240 days of service. The applicant is therefore entitled to protection under section 25F of the Industrial Disputes Act. The main thrust of the respondents is that the applicant did not fulfil the eligibility conditions for being appointed as EDC/DA and therefore his services were terminated. The question arises is whether section 25F of the Industrial Disputes Act is applicable to the facts of the case and whether the respondents followed the procedure laid down under Section 25F of the said Act before the termination of the services of the applicant. In terms of the provisions of the section 25F of the Act whenever a workman who has completed 240 days in a calendar year is required to be retrenched, one month's notice should be served or one month's pay ~~in~~ lieu of thereof shall be paid. Besides, the



Contd..5/-

compensation on retrenchment will have to be given. In this case, the applicant who has completed more than 240 days of service has neither been served with any notice of one month, nor was given salary for one month in lieu of thereof and no compensation on retrenchment at the prescribed rate was demanded. The respondents have not followed/complied with the provisions of the Industrial Disputes Act and the rules made thereunder. The provisions of Section 25F have therefore been violated and in the circumstances, the oral termination order is liable to be quashed.

5. In the facts and circumstances, we come to the conclusion that the verbal order of termination of services of the applicant was illegal and is quashed. We direct the respondents to reinstate the applicant against any available vacancies and if not available, against the next vacancy which may arise. The applicant shall also be entitled to 50% of the backwages. The applicant shall take action within a period of three months from the date of receipt of a copy of the order. The application is disposed of accordingly. No costs.

Sd/-

(P.C. Kannan)  
Member (J)

Sd/-

(V. Radhakrishnan)  
Member (A)

hki

TRUE COPY  
K. B. N.  
S. C. S. & C. ADVOCATE

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*A-2* DEPARTMENT OF POST : INDIA  
(MINISTRY OF COMMUNICATION)

OZO TRAE SUPERZ. OF POB 2 OF ICLZ, BK DZ, VADALAPUR, 385001.

Mem No. B2/80/P. Man-Exam/98 Dated at P. I. on the 3/7/98.

The following extra department agent who had appeared in the examination for recruitment to the cadre of Postman/village postman held on 19-4-98 and who is found successful in the said examination, is allotted to the recruiting unit as under:

SL No. Name & design. Roll No. Unit in which working. Whether SC/ST/ OBC which unit to allot.

1.	Shri MD Modh EDBPM Meta (Kanodar)	BK 67	ASP S/Dn Palanpur.	UR	Postmaster Palanpur HO
2.	Shri KA Loh EDBPM Bhatamal (M) (Chitrasani)	BK 104	-do-	UR	-do-
3.	Shri NS Mongal ED Pkr Bhildi	BK 146	SDI(P) Radhanpur	QBC	-do-
4.	Shri VD Prajapati EDDA Ludara (Deodar)	BK 33	SDI(P) Tharad.	UR	Postmaster Disa HO
5.	Shri JK Ganchi EDDA/CA Javantri (Radhanpur)	BK 20	SDI(P) Radhahpur	QBC	-do-

In case any disciplinary/Vig criminal case is pending against the official or punishment is current, he should not be placed in Postman cadre without obtaining specific orders of regular promotion from this office.

The pre-appointment formalities and verification of original documents etc should be completed by 19-7-98. It will be the personal responsibility of the unit to ensure that the candidate allotted to his unit belongs to the category for which he is selected (i.e. SC/ST/OBC) and the prescribed caste certificate issued by the competent authority is obtained and kept on record before issue of appointment orders. The compliance report should reach at this office latest by 20/7/98.

Copy issued to :-

1. All PMs/SPMs in BK Dn.
2. All SDIs/ASPOs in BK Dn.
3. Official concerned.
4. PF of the official
5. OC & Spare.

Supdt. of Post Offices,  
BK Dn Palanpur. 385001.

Raiput//1

TRUE COPY  
W. C. SHAW  
BALTIMORE, MD.  
ATTORNEY FOR DEFENDANT

A-3

B

DEPARTMENT OF POST INDIA

OFFICE OF POSTMASTER PALANPUR HO 385001

Mem No. No. PF/Pmar/98 dated at palanpur Ho the 8/08/98

In pursuance of The Supdt. of Post offices Banaskantha Division Palanpur Memo No.B2/80/P.Mar.Exam/98 dated at palanpur the 29/7/98. The below noted APC Postmen allotted to this unit is hereby appointed as postman Palanpur Ho in the Scale of Rs.3050-75-3950-80-4590. He will join there duties on dated 11/08/98 F/N as Postman Palanpur HO.

1	2	3	4
Sl No.	Name of officials	Present Unit	Post to which Posted
1	Shri M D Modh BPM Meta	ASPOs Sub DN.	Postman PNP HO
2	Shri K A Loh BPM Bhatamal	do	do
3	Shri N S Mogal ED FKR.Bhildi	SDI(P) Radhanpur	do

The officials is clearly given to understanding that their appointment to Postman cadre is purely temporary and will be governed by CCS (Temp-Service) rule 1964 and CCS (CCA) rule 1965 as well.

The officials should also clearly be given to understand that their services are liable to be utilised in Palanpur HO unit OR in any part of Banaskantha Division OR in Defence of Country at the time of war and emergency.

*Ward*  
Postmaster 818  
Palanpur HO  
200001

TRUE COPY  
*Ward*  
S. C. SAI  
S. A. L. A. ADVOCATE

oder weiter weg

14

From : Sub Divisional Inspector, (Postal)  
Radhanpur Sub Division, Radhanpur - 366340.

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451  
To

2020/06/11 01:21:15 - 01:21:16  
RajAbhau KeyAbhau 21pm  
3:11 25.5171  
4/24 41.129 at 2a2am

२०२२-२२. अक्टूबर

NU B-21 ABH | EDA - Ludra 198

3-2-96

of. 1011/2011/10/2011-03-16/165-2160926 01.3.9.65

12221: - *en. a. adora* *gigas* (Gemmell) on *Salicornia* *aromatica*  
Sub: - Appt. of EDA Luckra (Deodhar)

Chen 927

### English translation

The post of EDA Leader is likely to fall

variant. If you are willing to do

you should join at Ludbaurthin. Seven days off

receipt of this letter and give us E.O.A. orders and  
inform to this office. If you fail to resume certain  
the stipulated period, it will be presumed that  
you are not willing to work and further action  
will be taken.

Sub Divisional Inspector, (Postal)  
Radhanpur Sub Division, Radhanpur - 385340

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McGhee  
STATE  
LAWYER  
385340

1912 Oct 24 1948

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Sub Divisional Inspector, (Postal)  
Radhanpur Sub Division, Radhanpur - 385340.

अग्नि,  
१०

2022-22-2023

21.ii. 2005/31 Shri Rajabhai Rajabhai Sipai  
01.ii. 01/2/02 at 202am

M B2/EDA-2020m/f

2180182. 10-278  
01. 072/8521. 2525121/015. CT/25-0-05.

FC 1421: - Engr. autorized 1982 (Exhibit 2) on Foreign's behalf  
Smt. ABP/18 16/12/1982 (Dec 1982)

Rey. This office given no right to do so.

272-101. This office given No. of 3-2-58

ପାଇଁ କାହାର କାହାର କାହାର କାହାର କାହାର କାହାର କାହାର

ગોલાદારી માટે કે 2021 માટે એચેસ એટીસી ફેફરાર, એન્ડ બાયર્ડ એફર  
(એફર્ટર) એચે 202-2 એન્ડ એફર્ટર 2022 એસ એન્ડ એફર્ટર 2021 એફર્ટર  
લયે.

### English Translation

W. H. DAVIS  
and  
Melvin  
W. C. STACEY  
ATT. L. B. ADVOCATE

With reference to this office we even dated 7-2-58

regarding to resume duty within 4 weeks

seven days as EDA India

Sub-Divisional Inspector, (Postal) Sub-Division, Ranchi-put

It is likely to delay regarding appointment in Postman cadre, when the EDA India will resume in Postman cadre, a Separation letter will be issued to you. Hence you are informed hereby not to join as EDA India, hence you should not resume as EDA India.

Reserve as Editor India. You will be informed to withdraw when the said post fall vacant, and then you should resume your duty.

SDI (P) Radharpur

Charge.IN THE CENTRAL ADMINISTRATIVE TRIBUNALAHMEDABAD BENCH.

We,

Members constituting the Bench of the Ahmedabad Central Administrative Tribunal hereby charge you Shri Y. G. Modi SDI (P) Radhanpur and Shri. Patel Subodh P. Patel Palanpur as under.

That you Shri Y. G. Modi SDI (P) Radhanpur and Shri Patel Subodh P. Patel Palanpur have failed to implement the judgement dated 5-5-98 given by this Tribunal in OA 16/92 and thereby committed the contempt of this Tribunal punishable under section 21 of the contempt of Courts Act, 1971 within our cognizance.

Signature of the Honourable Members.

The charge was read over and explained to the alleged contemner and he was asked as under.

1) Do you plead guilty to the charge ?

Answer.

2) Do you have anything else to say ?

Answer.

Signature of the  
alleged contemner.

Drafted by me

16/03/01  
A.D.V.

Signature of the Hon'ble  
members Presiding over  
the Bench.